

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Civil Contempt Petition No.200/00046/2019
(in O.A.410/2011)

Jabalpur, this Friday, the 03rd day of January, 2020

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Ajay Kumar Yadav, Ex Fireman, COD Jabalpur R/o H.No.M-17
Kanchghar, Housing Board, Coloney, Jabalpur 482002

-Petitioner

(By Advocate-**None**)

V e r s u s

Shri Sunil Talwar, Commandant Central Ordnance Depot, Jabalpur
(M.P.) 482001

-Respondent

(By Advocate-**Shri D.S. Baghel**)

O R D E R (Oral)
By Navin Tandon, AM:-

This Contempt Petition has been filed by the
petitioner for non compliance of our order dated
03.08.2018 in O.A. No.200/410/2011.

2. The respondents have filed their compliance report in
which it has been submitted that they had approached
Hon'ble High Court of Madhya Pradesh in MP 2559-2019
wherein the Hon'ble High Court directed the order of the

Tribunal dated 03.08.2018 shall remained stayed. During the hearing today, the learned counsel for the respondents submits that the Hon'ble High Court of Madhya Pradesh has finally disposed off the petition vide its order dated 04.12.2019 (web copy was placed before us, which is taken on record), wherein the operative portion is as under:-

“7. In view whereof, the impugned order passed by the Tribunal is modified to the extent that the Disciplinary Authority would be at liberty to conduct de novo enquiry from the stage of charge sheet as per the procedure laid down in Rule 14 of 1965 Rules. As the order of compulsory retirement stands abrogated, the Competent Authority is at liberty to pass appropriate order as regard to the status of the delinquent during pendency of the departmental enquiry and shall decide the period from the date of compulsory retirement and the reinstatement, if any, on the conclusion of the departmental proceedings/enquiry.

8. The petition is disposed of finally in above terms. No costs.”

3. In view of the above, there is no willful disobedience on the part of the respondents. This Contempt Petition is hereby closed. Notices are discharged.

(Ramesh Singh Thakur)
Judicial Member

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(Navin Tandon)
Administrative Member